

(f) if the reply to part (d) above be in the negative, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE) :

(a) Yes.

(b) to (f) The information is being collected and will be laid on the Table of the Sabha.

Marine Engineering Department at Farakka

†816. **SHRI SANAT KUMAR RAHA :** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) the functions of Marine Engineering Department at Farakka ; and

(b) the annual expenditure on maintenance of this establishment for the last three years ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH) : (a) There is no Marine Engineering Department as such in the Farakka Barrage Project. There is, however, a small unit headed by a Marine Engineer for looking after a fleet of vessels for deploying dredges in construction of Farakka Barrage Complex, removal of shoals and silts in Ganga under the Barrage, removal of silts in Feeder Canal and transportation of men and materials to different works of Barrage Complex by Crafts and Barges.

(b)	Rs.
1973-74	19,97,931
1971-75	33,53,759
1975 76	34,58,450

Visit of Indian scholars to U.S.A.

†817. **SHRI SHRIKANT VERMA :** Will the Minister of EDUCATION, SO-

†Transferred from the 13th August, 1976. (Previously numbered as unstarred Question No. 256).

‡Transferred from the 20th August, 1976 (Previously numbered as unstarred Question No. 555).

CIAL WELFARE AND CULTURE be pleased to state :

(a) what is the number of Indian scholars who have visited the U.S.A. during the last one year under the cultural exchange programme ; and

(b) whether Government propose to encourage more such visits by the Indian scholars as envisage in the Indo-US agreement in this behalf ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a) and (b) There is no formal Cultural Exchange Programme with the U. S. A. In pursuance of the recommendations of the Indo—U. S. Sub-Commission on Education and Culture made at its meeting held from February 3-5, 1975 at New Delhi, an Indo-American Fellowship Programme was finalised and signed on January 17, 1976. The Programme provides for 10 full grants per year each way with an option of converting one full grant into two or three short term visitorship grants which shall not exceed a total of 10 months. Of the 12 persons nominated for Fellowships and Visitorships, one left for U. S. A. in May, 1976.

PAPERS LAID ON THE TABLE

I. Annual administration report (1974-75) on the activities of the Delhi Development Authority.

II. Audit report (1971-72) on the Accounts of the Delhi Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : Sir, I be to lay on the Table the following papers :—

I. A copy (in English and Hindi) of the Annual Administration Report on the activities of the Delhi Development Authority for the year 1974-75, under section 26 of the Delhi Development Act, 1975. [Placed in Library. See No. LT-11168/76].

II. A copy (in English and Hindi) of the Audit Report on the Accounts of the Delhi Development Authority for the year 1971-72, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-11170/76].

I. Audit Report (1974-75) on the Accounts of the Central Board for Prevention and Control of Water Pollution.

II. The Gujarat Town Planning and Urban Development Act, 1976 enacted by the President

SHRI H. K. L. BHAGAT : Sir, I also beg to lay on the Table the following papers—

I. A copy (in English and Hindi) of the Audit Report on the Accounts of the Central Board for Prevention and Control of Water Pollution for the year 1974-75, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library. See No. LT-11291/76].

II. A copy (in English and Hindi) of the Gujarat Town Planning and Urban Development Act, 1976 (No. 27 of 1976) enacted by the President, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-11169/76].

I. Acts enacted by the President under section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976

II. Corrigendum to the Annual Report (1973-74) of the Indian Council of Agriculture Research

III. The Sugar (Price Determination for 1975-76 Production) Third Amendment Order, 1976

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH NAWAZ KHAN) : Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following Acts enacted by the

President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976 :—

(i) The Tamil Nadu Panchayats (Extension of term of Office) Act, 1976 (No. 32 of 1976).

(ii) The Tamil Nadu Panchayat Union Councils (Extension of Term of Office) Act, 1976 (No. 33 of 1976).

[Placed in Library. For (i) and (ii) see No. LT-11171/76].

II. A copy (in English and Hindi) of the Corrigendum to the Annual Report of the Indian Council of Agricultural Research for the year 1973-74. [Placed in Library. See No. LT-11296/76].

III. A copy (in English and Hindi) of the Ministry of Agriculture and Irrigation (Department of Food) Notification G.S.R. No. 763(E)/Ess. Com./Sugar, dated the 21st August, 1976, publishing the Sugar (Price Determination for 1975-76 Production) Third Amendment Order, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11297/76].

I. Notifications under Essential Commodities Act, 1955

II. The Food Corporations (Amendment) Rules, 1976.

III. The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHIB P. SHINDE) : Sir, I beg to lay on the Table the following papers :—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Irrigation (Department of Food), under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) Notification G.S.R. No. 944, dated the 26th June, 1976, publishing the Rice (Southern Zone) Movement Control (Amendment) Order, 1976.